

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:177
ANSWERED ON:08.08.2012
ORGANISATIONS UNDER THE PURVIEW OF CVC
Ram Shri Purnmasi

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether organisations which come under the purview of CVC are required to follow Central Vigilance Commission (CVC) Manual;
- (b) if so, the details thereof;
- (c) the conditions and circumstances under which the organisations under the purview of CVC can purchase goods through limited tender;
- (d) whether it is mandatory for organisations under the purview of CVC to purchase items through open tender;
- (e) if so, the details thereof;
- (f) whether CVC has received complaints from MPs concerning purchase of goods through limited tender than open tender by the organisations under the purview of CVC; and
- (g) if so, the action taken thereon?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Vigilance Manual of the Central Vigilance Commission is a ready reference book for use by officers involved in vigilance administration. The departments/ organizations also need to refer the concerned rules and orders issued by the Government from time to time. The Vigilance Manual is not a substitute for reference to the concerned rules and orders issues by the Government.

(c): There is no law exclusively governing public procurement of goods. However, comprehensive rules and directives in this regard are available in the General Financial Rules (GFR), 2005. These Rules also contain guidelines under which goods can be procured through Limited Tender. As per these rules, purchase through Limited Tender can be resorted to when estimated value of the goods to be procured is within a prescribed limit. This methodology can be adopted even when the estimated value is beyond the prescribed limit in certain circumstances, for example, urgency, public interest etc.

(d) & (e): Central Government Ministries/Departments/Organisations are required to follow the rules and orders issued by the Government from time to time and resort to the permissible methodology i.e. limited or open tender while procuring goods.

(f) & (g): Complaints alleging irregularities in the procurement and tendering process etc. including purchase of goods through Limited tender received from MPs in the Commission are processed as per its complaint handling policy. Complaints containing specific allegation of corruption are inquired into through the CVO of the organization concerned.